

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1493 of 1995

New Delhi, dated the 7th August, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Anwar Khan,
S/o Shri Bhanwar Khan,
R/o Qr. No.9, Type-I,
P.S. Civil Lines,
Delhi.

..... APPLICANT

(By Advocate: Shri B.S.Randhawa)

VERSUS

1. Union of India
through the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.

2. The Commissioner of Police,
MSO Building,
Police Headquarters,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri Raj Singh proxy
counsel for Ms.Jyotsna Kaushik)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Randhawa for the applicant and Shri Raj Singh proxy counsel for Ms. J. Kaushik for the respondents.

2. Both counsel agree that this O.A. be disposed of with a direction to the Respondents to dispose of the applicant's representation dated 7.4.94 (Annexure 'B') by detailed, speaking and reasoned order in accordance with law within two weeks from the date of receipt of a copy of this order. We order accordingly.

3. This O.A. stands disposed of accordingly.
No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Member (A)

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